

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE MOHAMMED NIAS C.P.**

**Monday, the 19th day of February 2024 / 30th Magha, 1945
WP(C) NO. 29565 OF 2023 (U)**

PETITIONERS:

1. KERALA PRADESH SCHOOL TEACHERS' ASSOCIATION, K.P.S.T.A. BHAVAN, CHINMAYA SCHOOL LANE, KUNNUMPURAM, THIRUVANANTHAPURAM - 695001 (REPRESENTED BY ITS GENERAL SECRETARY)
2. ABDUL MAJEED.K., HEAD MASTER, A.A.M. LP SCHOOL, PUTHIYATHUPURAYA, KUTTOOR NORTH.P.O., A.R. NAGAR, MALAPPURAM - 676305.
3. P.K. ARAVINDAN, HEADMASTER, G.U.P. SCHOOL, KANNUR, KOZHIKODE DISTRICT - 673305.
4. P.S. MANOJ, HEADMASTER, MALAYIL LP SCHOOL, MYLODE.P.O., POOYAPPALLY, VELIAM, KOLLAM - 691537.

RESPONDENTS:

1. STATE OF KERALA, REPRESENTED BY THE SECRETARY TO GOVERNMENT, GENERAL EDUCATION DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM - 695001
2. THE DIRECTOR OF GENERAL EDUCATION, JAGATHY, THIRUVANANTHAPURAM - 695014

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the respondents not to insist the Head Masters of the schools to carry out the noon – meal scheme, unless the respondents pay to the Head Masters concerned, the cost of the scheme every month in advance, pending disposal of the Writ Petition.

This petition again coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and this Court's order dated 16.02.2024 and upon hearing the arguments of M/S.TONY GEORGE KANNANTHANAM & THOMAS GEORGE Advocates for the petitioners, and of SRI.T.B. HOOD, SPECIAL GOVERNMENT PLEADER (By Order), the Court passed the following:

MOHAMMED NIAS C.P., J.

WP(C) No.29565 of 2023

Dated this the 19th day of February, 2024

ORDER

Learned Special Government Pleader, Sri. Hood submits that the Noon meal cooking cost for the month of January 2024 amount will be made available by 24.2.2024 and on the petitioners/Headmasters furnishing the required data, the amounts will be disbursed soon thereafter. This is recorded.

In view of the undertaking, there will be a direction to the respondents to ensure compliance with the above undertaking made before this Court without fail. Post on 26.2.2024 for reporting compliance.

Sd/-

MOHAMMED NIAS C.P.

JUDGE

dlk/19.2.2024